Amendment in Section 51 of Banking Regulation Act, 1949

*279. SHRI C. M. RAMESH: Will the Minister of FINANCE be pleased to state:

- (a) whether Government is contemplating to bring a suitable legislation to amend Section 51 of the Banking Regulation Act, 1949 and consequential changes in the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980 and SBI Act, 1955 to avoid inconsistency; and
 - (b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b) Section 51 of the Banking Regulation Act, 1949 ("B. R. Act") provides for application of certain provisions of the B. R. Act to the State Bank of India (SBI), nationalised banks and Regional Rural Banks (RRBs). SBI, nationalised banks and RRBs are governed by the provisions of specific Parliamentary enactments, *viz.*, the State Bank of India Act, 1955, the Banking Companies (Acquisition and Transfer of Undertakings) Acts of 1970 and 1980, and the Regional Rural Banks Act, 1976, respectively. Change in the Section 51 of B. R. Act is currently not under Government's consideration.

Status of implementation of PMJAY

*280. SHRI RAM KUMAR KASHYAP: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of claims made under the Pradhan Mantri Jan Arogya Yojana (PMJAY) since it was launched, State-wise;
- (b) whether some States have not yet implemented the programme, if so, the details thereof and the reasons therefor; and
- (c) the present implementation status of the scheme along with the approximate number of persons benefited under the scheme, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) As on 03.01.2019, the total number of hospital admissions under Pradhan Mantri Jan Arogya Yojana (PMJAY) is 7,14,288. The number of claims made after discharge of beneficiaries is 5,43,661 and claims amount submitted is ₹ 704.30, crore. State-wise details are given in the Statement.

(b) 33 States/UTs have signed MoU to implement PMJAY, out of which 29 have already launched the scheme. Three States namely Odisha, Telangana and Delhi have not signed MoU.

'Public Health and Hospitals' being a State Subject and further that PMJAY is a Centrally Sponsored Scheme which the Centre and States jointly fund, the decision to implement PMJAY is the discretion of the respective States.

(c) State-wise implementation status of the scheme as on 03.01.2019 is given in the Statement.

Statement State-wise total number of beneficiaries admitted and claims submitted under AB-PMJAY (as on 03.01.2019)

Sl. No	o. State	Beneficiaries Admitted in Hospital	Number of Claims Submitted	Claims Submitted Amount
1	2	3	4	5
1.	Andaman and Nicobar Islands	s 6	3	6,600
2.	Arunachal Pradesh	-	-	-
3.	Assam	7,145	3,736	568,86,223
4.	Bihar	5,241	4,399	363,18,800
5.	Chandigarh	124	101	12,76,100
6.	Chhattisgarh	1,27,899	1,13,984	7817,27,979
7.	Dadra and Nagar Haveli	1,399	1,260	37,47,220
8.	Daman and Diu	272	198	9,23,400
9.	Goa	2,829	1,818	658,94,655
10.	Gujarat	1,47,837	97,839	13843,59,147
11.	Haryana	3,043	2,506	351,63,540
12.	Himachal Pradesh	2,708	1,204	137,03,472
13.	Jammu and Kashmir	300	148	14,93,900
14.	Jharkhand	27,062	23,578	2313,26,367
15.	Karnataka	62,511	50,830	12292,91,686
16.	Kerala (implementing RSBY) to be subsumed with 16 PMJAY	1,31,905	72,502	301799726

86	Written Answers to	[RAJYA SABH	A]	Starred Questions
1	2	3	4	5
17.	Lakshadweep	-	-	-
18.	Madhya Pradesh	16,423	11,232	906,83,449
19.	Maharashtra	48,789	43,341	10169,35,317
20.	Manipur	656	489	80,37,499
21.	Mizoram	2,227	1,716	115,08,923
22.	Nagaland	77	73	7,06,160
23.	Puducherry	-	-	-
24.	Sikkim	6	6	1,01,200
25.	Tamil Nadu	91,370	84,620	14954,53,382
23.	Tripura	1,621	1,250	65,89,400
27.	Uttar Pradesh	16,415	13,824	1403,69,180
28.	Uttarakhand	1,006	594	61,60,690
29.	West Bengal	14,877	12,063	1092,91,818
30.	NHA Empanelled Hospital	s 540	327	127,29,416
	Total	7,14,288	5,43,641	70429,85,249

Strengthening Drugs Regulatory System in Karnataka

*281. SHRI K. C. RAMAMURTHY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the details of Memorandum of Understanding (MoU) signed between the State Government of Karnataka and the Ministry to strengthen Drugs Regulatory System in Karnataka;
- (b) whether it is a fact that at the suggestion of the Ministry, a revised proposal was also submitted to the Ministry by the Government of Karnataka; and
 - (c) if so, the details thereof and the action Ministry has taken so far on this?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) to (c) The Government had decided to strengthen both the Central and States' Drug Regulatory System during the 12th Five Year Plan enabling them to keep